

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2215**  
TO BE ANSWERED ON 09/08/2024

**PENDING DUES TO ANDHRA PRADESH UNDER MGNREGA**

2215 SHRI YERRAM VENKATA SUBBA REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that approximately ₹ 600 crores dues are pending liabilities of Government under MGNREGA to the State of Andhra Pradesh as of 1st February, 2024;
- (b) if so, the details of pending liabilities between February, 2024 and June, 2024; and
- (c) the steps taken by Government to release the dues and details of dues relating to wages and material?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)

(a)&(b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment Scheme. Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to the Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

In the Financial Year (FY) 2023-24, an amount of Rs. 7,332.63 crore was released for wage, material & administrative components to the State of Andhra Pradesh under the Scheme. Further, during the current FY 2024-25 (as on 07.08.2024) an amount of Rs. 5876 crore has been released towards wage, material & administrative contingency to the State of Andhra Pradesh under Mahatma Gandhi NREGS which also includes pending liabilities for FY 2023-24.

There is no pending liability in respect of State of Andhra Pradesh under Mahatma Gandhi NREGS as on date (07.08.2024).

Funds release to States/UTs is a continuous process and the Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

(c): The following measures have been taken to ensure the regular transfer of funds to States and the timely release of funds to implementing agencies:

- i. Public Financial Management System (PFMS): The government has implemented the PFMS to monitor and ensure the efficient and timely transfer of funds. This system helps in tracking the fund flow in real time and ensures transparency.
- ii. Direct Benefit Transfer (DBT): Wages under Mahatma Gandhi NREGS are paid directly into the bank accounts of beneficiaries through the DBT system. This minimizes delays and ensures timely payments.
- iii. Monitoring and Coordination: Regular reviews and meetings are conducted with State governments and other stakeholders to monitor the fund flow and address any issues promptly.

The Ministry along with the States/UTs have been making concerted efforts for improving the timely payment of wages. The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi NREGS. These include:

(i) Implementation of National Electronic Fund Management System (Ne-FMS). It has since been implemented in all States and 3 Union Territories.

(ii) Intensive consultation with State Governments and other stakeholders to ensure timely payment of wages, verification of pending compensation claims etc.

(iii) Formulation of Standard Operating Procedure for monitoring of timely payment of wages and payment of delay compensation.

(iv) States/UTs are regularly requested to ensure the timely regeneration of rejected transactions and correction of invalid accounts as per information provided by PFMS.

(v) Aadhaar Based Payment System (ABPS) has been made mandatory since January 1, 2024, to ensure faster, safer, and timely wage disbursement to beneficiaries under Mahatma Gandhi NREGS.

(vi) Capturing of real-time attendance through the National Mobile Monitoring System (NMMS).

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